

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3512  
ANSWERED ON:26.04.2007  
IMPLEMENTATION OF ATROCITIES ACT  
Saradgi Shri Iqbal Ahmed;Scindia Shri Jyotiraditya Madhavrao

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

(a) whether the National Commission for Scheduled Castes in its first consultation held in the Capital, New Delhi, on February 6, 2007, observed that according to the National Crime Records Bureau, every 20 minutes a dalit faces atrocities in India, ranging from untouchability to criminal offences like murder and rape, and other offences like burning of houses and grab are on the rise;

(b) if so, the details of decisions arrived at in the meeting; and

(c) if so, the steps taken and being taken by the Government to ensure that provisions of PCR Act, 1955 and SCs/STs (Prevention of Atrocities) Act, 1989, are enforced effectively?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

(a)&(b) In the first national conference on Atrocities on Scheduled Castes on 6-7 February 2007, the National Commission for Scheduled Castes had inter alia recommended that all crimes against Scheduled Castes whether under IPC or Special acts should be classified and reported under crime against SC; there is need for one designated agency to collect, compile, authenticate and supply data to all users; all committees and institutional infrastructure mandated under POA Act and Rules should be put in place by all State Governments in a period of two months; Uniform formats/procedure to be evolved for reporting and classification of crime by the Ministry of Home Affairs immediately; Collation and computerization of all data from the Police Station upwards be made online and all computerization projects should incorporate this in project design ab initio.

(c) For ensuring early prosecution of cases under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, 137 exclusive Special Courts have already been set up in different States and Courts of Sessions have been notified as Special Courts.

Suitable advisories are issued to the State Governments/Union Territory Administrations. Besides, assistance is provided for awareness generation, strengthening the administrative, enforcement and judicial machinery, etc.